

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 44/TT/2013

Subject : Approval of transmission tariff from anticipated DOCO to 31.3.2014 for assets under transmission system associated with Pallatana Gas Based Power Project and Bongaigaon Thermal Power Station in North Eastern Region for tariff block 2009-14

Date of Hearing : 26.3.2015

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam State Electricity Board and 8 Others

Parties present : Shri S.S Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri M.M Mondal, PGCIL
Shri S.K Venkatesan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for the Asset I: LILO of 220 kV Misa-Kathalguri transmission line at Mariani along with Mariani Switching Station, Asset II: 4x6.67 MVAR, 132kV, Phase-1 Bus Reactor at 132 kV Ziro Sub-station, Asset III: 132/33 kV Imphal Sub-station (New) and LILO of 132 kV S/C Ningthoukhong-Yurembam line at Imphal (New), Sub-station and Asset IV: 20 MVAR Bus Reactors at 220 kV Mariani Switching Station
- b) As per the Investment Approval (IA) dated 26.2.2010 the instant assets were scheduled to be commissioned within 34 months, i.e. by 1.1.2013. There is a time over-run of 2-8 months in commissioning of the instant assets. The reasons of delay have been submitted vide affidavit dated 11.4.2014. The time over-run is due to road blocks due to riots, delay in land acquisition and economic



blockade of the state of Manipur and the petitioner requested to condone the delay;

- c) There is a cost over-run in case of Asset IV;
- d) As discussed in the NERPC meeting the Loktak-Imphal Line was reconfigured, this was also one of the reasons for the delay in commissioning; and
- e) The reply to the queries of the Commission were submitted vide affidavit dated 20.12.2013, 27.5.2014 and 21.10.2014.

2. None appeared on behalf of the respondents.

3. The Commission directed the petitioner to file the following information, on affidavit by 30.5.2015 with a copy to the respondents:-

- a) Details of element wise (land, building, transmission line, sub-station and PLCC) and year wise actual capital expenditure incurred up to 31.3.2014 along with the un-discharged liability corresponding to the elements of the asset, duly certified by the Auditor along with all the revised Tariff Forms for the purpose of final/ true-up tariff, in line with the provision of truing up in Tariff Regulations' 2009;
- b) The computation of the IDC on cash basis (along with soft copy in excel format) and IEDC capitalized on cash basis for the asset. Penalty paid in case of default in the payment of interest, if any;
- c) Year wise details of liability discharged, corresponding to initial spares procured up to 31.3.2014/cut-off date, whichever is earlier;
- d) Clarify whether the entire amount of IDC and IEDC has been paid prior to DOCO;
- e) Form 5 D;
- f) Standing committee approval for the assets mentioned in the petition;
- g) DOCO of Loop-in line 132 kV Imphal Ningthoukhong transmission line along with associated bay at Imphal was declared on 1.9.2013, whereas loop out line of 132 kV Imphal Ningthoukhong transmission line alongwith associated bay at Imphal on 1.4.2013. Should explain the gap between DOCO's for Loop- in & Loop-out lines;
- h) Status of the downstream network details for ICTs at 132/33 kV Imphal Sub-station;
- i) Asset-III has been split into 5 Assets with separate CODs. Accordingly separate Form-5B, 5C for the split up assets should be filed;
- j) As regards for Asset-III, it has been indicated that Loop-in line 132 kV Imphal Ningthoukhong transmission line along with associated

bay at Imphal S/C portion-0.352 km D/C portion-0.09 km. Clarify the D/C portion;

- k) Reason for over estimation of cost of Assets-I,II and III;
- l) Single line diagram clearly indicating Loop-in Lines and Loop-out Lines and sub-station details;
- m) CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010 for assets mentioned in the petition; and
- n) There is a delay of 2 to 8 months in completion of assets covered in this petition. Details of time over-run and chronology of the activities as per the format given below:

Asset	Activity	Period of activity				Reason(s) for delay and reference to supporting document(s)
		Planned		Achieved		
		From	To	From	To	

4. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief Legal